

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3576
ANSWERED ON:16.08.2010
ARMED FORCES TRIBUNAL
Mahajan Smt. Sumitra

Will the Minister of DEFENCE be pleased to state:

- (a) the mode of functioning alongwith the salient features of the Armed Forces Tribunal notified to be set up recently;
- (b) the States and places where the said Tribunal has started functioning; and
- (c) the future action plan of the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 3576 FOR ANSWER ON 16.8.2010

Armed Forces Tribunal has been established for the adjudication or trial of disputes and complaints with respect to commission, appointments, enrolment and conditions of service in respect of persons subject to the Army Act 1950, the Navy Act 1957 and the Air Force Act 1950 and also to provide for appeals arising out of orders, findings or sentences of Courts Martial held under the said Acts and matters connected therewith or incidental thereto.

The Tribunal is presently functioning with its Principal Bench at Delhi and Regional Benches at Jaipur, Chandigarh, Lucknow, Guwahati, Kolkata, Chennai and Kochi. It has also been decided to set up a Regional Bench at Mumbai.